

TO BE PUBLISHED IN PART II, SECTION 3(11) OF THE GAZETTE
OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

...

NEW DELHI, the 7 AUG 1983

NOTIFICATION
INCOME-TAX

No. 5927 (P.No. 398/6/84-IT-B): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned below column 2, being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act in place of the Tax Recovery Officers mentioned below column 3 in supersession of the Notifications mentioned below column 4:-

Srl. No.	Name of the persons to be authorised to exercise powers of T.R.O.	Name of T.R.O. in place of whom the persons mentioned in col. 2 are to be authorised.	Gis Notification No. & date to be superseded.
(1)	(2)	(3)	(4)
1.	S/Shri A.N.Chabria	Sst. Kisan H. Dave	No. 5059/28.1.83 398/1/83-IT(B)
2.	H.N. Qureshi	S/Shri P.T. Mehta	No. 5067/28.1.83 398/1/83-IT(B)
3.	G.B. Bhagat	J.V. Ballehra	No. 5073/28.1.83 398/1/83-IT(B)
4.	B.J. Trivedi	P.C. Shah	No. 5074/28.1.83 398/1/83-IT(B)

2. This Notification shall come into force with immediate effect and in so far as the persons mentioned in column 2 from the dates they take over charges as Tax Recovery Officers.


(S.E. Alexander)

Under Secretary to the Government of India.